

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4565
ANSWERED ON:23.04.2010
QUALITY OF FAIRNESS CREAMS
Siricilla Shri Rajaiah

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has examined the claims of various cosmetic and herbal fairness creams in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has ordered any enquiry into the ill/side-effects of these fairness creams;
- (d) if so, the details thereof; and
- (e) the measures taken/proposed to be taken by the Government to ensure the quality of such products?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SHRI DINESH TRIVEDI)

- (a) & (b) : Under the provision of Drugs & Cosmetics Act 1940 and rules there under, a manufacturing license is issued by the State Licensing Authority under Form -32 for sale or for distribution. Therefore at the time of licensing, all claims are to be examined by the State Licensing Authority before grant of manufacturing license.
- (c)& (d) : Central Drugs Standard Control Organisation (CDSCO) has not received such type of complaints recently, however, as and when such complaints are received the same are forwarded to Sate Licensing Authority to carry out necessary investigations.
- (e) The quality of such products are ensured as per the provisions of Schedule Q and Schedule S of Drugs and Cosmetics Rules, which ensures dyes, colours and pigments used in cosmetics and standard for cosmetics in finished forms are as per the Bureau of Indian Standards.